

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 31**

**IA 2145/2020 IN C.P.(IB)4461/MB/2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **MINESH PRINTS LTD**

Section 12(2), 60(5),45(1), 60(2), 10 of the Insolvency and Bankruptcy Code,  
2016

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**ORDER**

Adv. Viraj Parikh i/b Adv. Saurabh Pandya for the Board of Director is present. Adv. Sugyata Choudhary for the Respondent No. 5 present through VC. Adv. Saurabh Gandhi a/w Adv. Kartikee Korgaonkar for the Applicant Liquidator present through VC. Adv. Kartikee Korgaonkar a/w RP Mahesh Sureka present through VC.

**IA 2145/2020**

1. Ld. Counsel for the Applicant submits that delivery to all the newly impleaded Respondents have been affected; however, the Respondent No.9 has refused to accept the service of Notice. In view of the specific refusal by Respondent No.9, this Bench noted that the service is deemed to be completed on the said Respondent. Ld. Counsel for the Applicant further informs that the Respondent No.8 is reported to move from the last known address; thus, the service upon the Respondent No. 8 is yet to be completed. In that view of the matter, the Applicant herein is hereby directed to serve a Notice upon the Respondent No. 8 by way of paper Publication thereby publishing Notice in two Newspapers (i.e. One in English Language Newspaper and another in Local Vernacular

Language Newspaper). Needless to say, the Paper Publication should have wide circulation in the area where the Respondent No. 8 is situated. Petitioner shall file and place on record Affidavit, well before the adjourned date, showing proof of service of Notice upon the Respondent No. 8 attaching therein Newspapers Cuttings.

2. Ld. Counsel for the Respondent No.3 & 4, on instructions, submit that the amended copy has been served upon them, however, the same is not legible. Ld. Counsel for the Respondent No.5 also submits that complete copy of the amended petition has not been served. However, the Counsel for the Applicant informs that amendment is made only in relation to the party and no change has been made in the pleadings. The said submissions are noted.
3. List this matter on Board on **07.06.2024**, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

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**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**